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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

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Original Application No.127 of 1994

Arun Kumar Srivastava

... Applicant

Versus

Union of India & others

... Respondents

HON'BLE MR. MAHARAJ DIN-MEMBER(J)  
HON'BLE MISS USHA SEN-MEMBER(A)

(By Hon'ble Mr. Maharaj Din- JM)

The applicant has filed this application seeking the relief of direction to the respondents to reevaluate the applicant's answer book of the practical examination in the subject of D.L.W.R. (Open Line Workshop Revenues).

2- The applicant was working as Senior Auditor in the office of respondent no.2 and 3 North Eastern Railway, Gorakhpur. He appeared in the examination of Section Officer Grade-I in 1992. It is stated that he was successful in clearing the first part of the examination.

There after he appeared in part II examination of the same grade.

He could not pass in one of the subjects in the last chance availed by him. He submitted representation for revaluation of the Answer Book and received reply(Annexure A-4). The applicant being aggrieved by this reply has approached this Tribunal.

3- We have heard the learned counsel for the applicant at admission stage. It is contended on behalf of the applicant that in the reply it has not been made clear whether the answer book was reevaluated or not ? The contents of reply Annexure-A-4 simply says

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that the amendment in the examination result is not possible whereas the representation of the applicant was for revaluation of the answer book in which he failed. It has been urged by the learned counsel for the applicant during the course of argument that specific direction may be issued to the respondents to communicate the applicant about the result of the revaluation. Considering

4- Considering these facts and circumstances of the case, we dispose of the application of the applicant with the direction to the respondents no.2 and 3 to give a specific reply whether his answer book has been revaluated or not and if it was revaluated what was the result and if the answer book was not revaluated, the reason for the same may also be assigned. The reply be communicated to the applicant within a period of three months from the date of communication of this order. The O.A. is disposed of at admission stage with this observation.

*Chh*  
MEMBER(A)

DATED: ALLAHABAD May 19<sup>th</sup> 1994.

(IS PS)

*.....*  
MEMBER(J)

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